

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1711
TO BE ANSWERED ON 28.12.2017

IRREGULARITIES UNDER PMGSY

1711. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that Members of Legislative Assemblies (MLAs) are given more importance than Members of Parliament (MPs) especially in case of Sahebganj, Pakur, Godda and Dumka districts of Jharkhand under Pradhan Mantri Gram Sadak Yojana (PMGSY) due to which suggestions of MPs are being rejected;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the corrective steps being taken by the Government in this regard;
- (d) the rules framed by the Government in this regard; and
- (e) the steps taken by the Government to control middlemen in the said districts?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) & (b): PMGSY provides key role to the Members of Parliament in the implementation of programme including selection of roads. The role of Hon'ble MPs is defined in PMGSY Guidelines para 4.1, 6.5 and 6.9 as well as PMGSY Operations Manual regarding formulation of annual proposals. The recent advisory issued in this regard is attached as Annexure A.

The selection of roads under PMGSY is as per the procedures laid in PMGSY guidelines which states that the proposals are prepared by the District Panchayat by following the order of priority i.e. selection of roads from Comprehensive New Connectivity Priority List (CNCPL) or Comprehensive Up-gradation Priority List (CUPL) after due consultation with Hon'ble Members of Parliament. A copy of the CNCPL/CUPL is given to Hon'ble Members of Parliament/MLAs for their suggestions and suggestions of lower level Panchayat institutions are given the fullest consideration by the District Panchayat while according its approval. Once the proposals are approved by the Zilla/District Panchayat and same will be approved by the State Level Standing Committee (SLSC) and sent to MoRD for approval. The MoRD does not accord approval to proposals sent by the State Government unless the Hon'ble MPs recommendations are enclosed.

(c) &(d): Necessary guidelines for consulting Hon'ble MPs and other elected representatives in the rural road construction under PMGSY was issued by the Ministry vide circular No. P-17025/2/2014-RC dated 23.07.2015 and 31.07.2015. This was also reiterated in advisory no. P-17025/2/2014-RC dated 27th July, 2017 given in Annexure-A.

Formats have been prescribed in the Operations Manual for the details of proposals received from the Hon'ble MPs (MP-I), Actions on proposals of MPs included in Core Network (MP-II) and abstract of MP proposal for the year (MP-III). The proposals received from the Hon'ble MPs to be entered in the MP-I format with order of Priority by concerned PIUs and action taken on the proposals to be filled by PIUs after consideration by District Panchayat and specific reasons for non inclusions in the current proposal needs to be specified in MP-II format. The PIUs should sent MP-I and MP-II to SRRDA and SRRDA will check the proposals of MPs have been given due consideration and MP-I and MP-II have been correctly filled in. After the proposals from all the districts have been scrutinized and found to be in order, the list along with MP-I & MP-II will be placed before State Level Standing Committee. At that time the SRRDA shall compile and submit MP-III format. Then, the SLSC accords its approval for the annual proposal. Based on the SLSC approval, the nodal department will send annual proposal, Minutes of SLSC & Brief for the Empowered Committee including MP-III format to NRRDA/Ministry. State Governments are submitting MP-III formats to NRRDA/Ministry along with their annual proposals.

(e): As per State Government's reply, there is no middle man intervention in mentioned districts under PMGSY.
